

(b) 336 A.C. Sleeper Coaches have been provided on 280 Mail/Express trains which were having first class accommodation and 56 new Mail/Express trains.

(c) Exact time cannot be given as it depends upon the production of coaches every year.

(d) No, Sir.

(e) All first class coaches are renovated and given examination at regular intervals in the Workshops.

R&D In field of orthopaedic implants

3118. SHRIMATI MADHUREE SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether non-availability of good quality or orthopaedic implants and absence of innovative research and development facilities have adversely affected speedy and effective treatment of injuries to persons in road accidents;

(b) whether the death rate of patients from multiple injuries is very high; and

(c) if so, the details of research and development activities in manufacturing orthopaedic implants?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (c) Information is being collected and will be laid in the table of the House.

[*Translation*]

Proposal for an Authority for Development of Kandla Port

3119. SHRIMATI USHA THAKKAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is a proposal for setting up of an Authority for development of Kandla Port; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) and (b) There is no proposal for the setting up of an Authority for the development of Kandla Port. However, a suggestion has been received from an Honourable Member of Parliament to set up a Working Group for the development of Kandla-Gandhidham Complex consisting of non-officials and officials. The main task of the Working Group should be to promote industrialisation and development of economic infrastructure of the Kandla-Gandhidham Complex.

[*English*]

Disparity between CGHS Monthly wage Doctors and ESI ad-hoc Doctors

3120. SHRI MAHENDRA SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have considered the question of bringing the CGHS monthly wage doctors at par with the ad-hoc doctors of the ESI as both the categories were initially appointed under similar terms and conditions; if so, what decision has been taken in the matter;

(b) whether Government agree with the rationale of the decisions of the tribunal on the basis of which the ESI ad-hoc doctors have been given a higher starting pay scale without any break in service after 90 days and without any connected benefits like leave and annual increments; and

(c) if so, the reasons for delay in equating both the categories of doctors?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (c) Medical Officers of CHS and ESIC are not on the same footing. While the service conditions of CHS doctors are governed by Central Health Ser-